## (ii) REPORTED DECISION то BAN SAPORT OF PROCESSED FROG LEGA

SHRI K. T. KOSALRAM (Tiruchendur): Mr. Speaker, Sir, I place before the House one important point. When the Parliament is in Session the Governor of Tamil Nadu, Shri Prabhu Das Patwari told the Vegetarian Congress at Madras that the Government of India was contemplating a ban on the export of frog tegs. Such a policy decision should mot have been so deviously presented when both she Houses were sitting. I want to ask whether a policy of this kind can be pronounced Governors on behalf of the Government of India?

Sir, I wanted to place this matter before this House and also w nted to draw the attention of our beloved Prime Minister. It is thought that the Hindus as a class are vegetarians. But in the four southern States, namely, Karnataka, Andhra Pradesh, Kerala and Tamil Nadu, 97 per cent of the Hindus are non-vegetarians; this percentage may not be in the case of Gujarat State as felt by the Prime Minister.

In spite of many Five-Year Plans, it is a matter of regret th t we have not been able to provide full employment; year after year the problem of unem-ployment is becoming more and more difficult. When we are in such a stage of development, nothing should be done to aggravate this problem of unemployment. Viewed in this light, the decision of the Government to ban export of frog legs is an unwise one. If the Government takes any such decision, it would generate more unemployment on a large scale, loss of foreign exchange earnings of Rs. 15 crores and ill-feeling between Harijans and vegetarian Hindus. Nearly thirty lakhs of labourers, mostly Harijans and other weaker sections would lose employ-ment. They make a living by catching frogs and handing them over to factories who process them into frog legs for export and fish-meal which is a necessary ingredient of protein for chicken feed. This unwise decision will deprive these thirty lakhs of people of their living and I assert that nobody in this country, including the Government have a right to deprive anyone of a living. Whatever might have been the reason for this decision, let it be based on religion that it wounds the feelings of vegetarian Hindus as seems to have been explained by the Prime Minister to a deputation of these people or that it is against Hinduism and vegetarianism, it is not a right decision. If catching frogs offends the feelings of vegetarian Hindus section of the people, then catching fish, slaughtering of goats, sheep and chickens also would offend the so-called feelings. Then, why does the Government promote poultry farming,

expend a lot of money on purchase of fishing trawlers and even assist indus-trialists in diversifying in the dirn; tion of establishing new vectures for proces-sing of buffalo beef, though for export. After processing the legs, the portion is are all converted into fish-meal which contains 65% protein which is used with chicken-feed whereas the fish itself con-tains only 40% pretein which is also an exportable commodity earning foreign exchange. By this decision, the poultry farms will also be starved of a necessary raw material.

Frogs also live in water along with fish and they are considered as one of the varieties of fish. Another variety of fish called prawns is exported to foreign countries carning foreign exchange worth many crores. If killing the from is a cruel act, the same reason should apply to the killing of fish and prawns.

I would like to know from the Government if they are going to ban the catching of the fish because this is also cruel? I would appeal to the Prime Minister, do not touch this and ban the export of frog legs, because this is helping the country to earn a lot of forcigo exchange. It is also providing employment to three million people. The poor Harijans and agricultural labour are earning their livelihood by this; they catch one foog and sell it 5 to 7 Rs. each. I once again appeal to the government. This policy I cannot understand. This is an all-India policy. I appeal to the Hon-Minister to think over it and not to ban the export of these things.

## 90.00 hrs.

## (iii) REPORTED BEHAVIOUR OF INDIAN AMBASSADOR IN U.S.A.

SHRI R. VENKATARAMAN (Madras-South): Under, rule 977 I rise to bring to the notice of this House and the Prime Minister and the Minister for External Affairs an incident which is inconsistent. with the (dignit) and self-respect of this country involving our Ambasador, The Ambasador: Extra-ordinary and Minister Plenipoteniary, of the Republic of India to the United States.

The Hindu dated 21st .. December carries a report from Washington that a carries a report from wanning on that a very widely circulated newspaper. The New York Daily News, has published a photograph showing our Ambassador Bxtra-ordinary may I, say-and, Minister Plenipotentiary of the Republic of India, Mr. Palkhiwala kneeling on the floor of a restaurant and holding the foot of Miss [Shri R. Venkataraman]

Lilian Carter, the mother of the President of the United States. I do not know if our Ambamador was engaged in a demonstration of the habit of touching the feet of elders to the American public. I am not also sure whether it is a gesture of new and genuine non-aligned policy assured by the government.

The report further goes on to say :

"It appears that at a lunch attended by our envoy, Miss Lilian had expresed a desire to own a pair of chappals to match the saree she had. The Ambassador quickly jumped out of his seat to take measurements of Miss Lilian's foot oblivious of the fact that there are photographers present around."

SHRI O. V. ALAGESAN (Arkonam): Where is the hon. Minister for External Affairs?

SHRI R. VENKATARAMAN: We know, Sir, that Mr. Palkhiwala is a very eminent lawyer but we did not know that he had other concealed virtues including chappal-fitting.

It is a pity that the Ambassador Extra-ordinary should have thought fit to display such accomplishment in the public lowering the dignity and respect of our country and our people.

The President of the Indians Association in the United States has expressed deep concern over the incident which tends to be little the image of our country. It is also reported that one of the newspapers had captioned this picture as a bootstrap diplomacy and this is a compliment to the government that what they are following is a bootstrap diplomacy.

The entire cpisode is shameful and the least the government should do in this matter is to recall not the Ambassador Extra-ordinary but the extra-ordinary Ambassador and if they so desire, put him in charge of export promotion of chappals to the United States of America.

SHRI O. V. ALAGESAN: Will you please ask the Minister of External Affairs who is not here to let us know his reactions?

## (iv) STRIKE BY THE EMPLOYEES OF GOVE-

SHRI PURNA SINHA (Tezpur): **b**, with effect from the 16th December, 1977, more than one lakh employees of the Govt. of Assam are on continuous strike demanding implementation of their demands including payment of additional D.A. of Rs. 30 per month which was announced earlier by the State Chief Minister, making it payable from 1-7-77. He has not been able to pay because he pleads that he is in debt of Rs. 553 crores. He has become incapable of administering the State. Therefore the workers have again gone on strike.

Instead of making settlement with the workers the Government has threatened the employees with termination of services of the temporary ones and ordering break in services to the permanent ones. These threats are being issued over the Gauhati Station of AIR. At the same time, armed police battalions are being deployed to terrorise the striking employees and their families in their residences. In sympathy with this strike other government undertakings have also started going on strike. Industriae undertakings and other public utility services are going to strike from December 28, next. It is likely that the strike will extend to other branches of the administration and public utility services including the State Electri-city Board. The whole governmental machinery has collapsed in the meanwhile. Supply, procurement and distribution system has also been completely paraly-sed. So, under Rule 377, I draw the attention of the Government. The Central Government should immediately take steps to dismiss this Government which is incapable of administering the State. The Centre should take over the State administration of Assam and create a situation to satisfy the workers. Only Rs. 6 crores would be needed in order to satisfy their demands. That should be paid. The strike will be called off. At the same time peace will be established in the State. The State is running into difficulties. So, the Centre should step in immediately and save the State from ruin.

(v) CLOSURE OF DELHI EDITION OF NATIONAL HERALD AND WEATHER CONTROL AND EXPERIMENT ON WEATHER WARFARE

SHRI JYOTIRMOY BOSU (Diamond Habour): Sir, I have mentioned about the closure of the National Herald.

Today is the last day for this session and I am told that we are not meeting before the 19th of February next year.

Is this paper to be allowed to close down because some people want to shield and hide their economic malpractices and corruption? Every month, I am told, Mrs. Gandhi used to give Rs. 1 1/2 lakhs. I have told this to the Minister of State for Finance, Mr. Agarwal, to enquire into the matter through Revenue Intelligence and other sources. In the meantime, some 400 persons are going to be thrown out of employment. Their jobs have to be